

**THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND
ARUNACHAL PRADESH)**

NOTIFICATION

No. HC.XI-08/2013/201/RC Dated 24.05.2013.

Hon'ble the Chief Justice is pleased to make the following Rules regarding the use, accommodation, maintenance and control of the High Court Guest Houses, Gauhati High Court :-

1. These Rules may be called as the **Gauhati High Court Guest House Rules, 2013.**
2. In these Rules, unless there is anything repugnant in the subject or the context –
 - (a) '**High Court Guest House No.1**' means the Gauhati High Court Guest House at Kharghuli, Guwahati.
 - (b) '**High Court Guest House No.2**' means the Gauhati High Court Guest House at Mali Bagan, Guwahati.
3. The High Court Guest House will be available for use only by the persons enumerated in **Appendix 'A'** to these Rules, with prior approval of Hon'ble the Chief Justice.
4. No person(s) shall be permitted to stay in the High Court Guest House for a period exceeding seven days unless expressly allowed by the Chief Justice.
5. The Caretaker of the Guest House shall display a list of occupants of the Guest House on the Notice Board and update it every morning.
6. In case the reserved accommodation is not availed of by the person to whom the room is allotted on the first day of such reservation and no intimation of any change in programme is received by the Registrar, the reservation made will be cancelled.
7. No cooking by the boarders will be allowed inside the premises of the High Court Guest House.
8. A person staying in the High Court Guest House shall ensure proper use of furniture, crockery etc. and in case of loss, damage or breakage of any article, he shall be liable to pay the value thereof as determined by the Registrar General.
9. All charges payable on account of rent, loss breakage etc. shall be paid and the amount entered in the register maintained for the purpose before the occupant leaves the High Court Guest House and receipt issued to the guest.

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10. The Guest shall have to make payment for telephone calls, S.T.D. Calls, etc. before he leaves the Guest House. Necessary entries about those telephone calls, phonograms etc. If made by him shall be made in the register kept for the purpose.
11. Suite No.1 in the High Court Guest House No.1 (Kharghuli, Guwahati) shall be kept reserved to be allotted under orders to be passed by Hon'ble the Chief Justice.
12. The use of Guest House will not be allowed for marriage or other functions except such functions of family of Sitting Judges.
13. The rate of rent laid down in Annexure-A would be PER ROOM PER DAY Basis and the check-out time would be 12 O' Clock (Noon).
14. No Non-Vegetarian food will be cooked in the High Court Guest House.
15. The High Court Guest Houses premises shall be **No-Smoking Zone** and **consumption of alcoholic beverage in the High Court Guest Houses is strictly prohibited.**
16. Any matter relating to the Gauhati High Court Guest Houses shall be put up before Hon'ble the Chief Justice by the Registrar (Administration).
17. Nothing in these Rules shall be deemed to affect the power of the Chief Justice to relax any provision of these Rules in exceptional situations.

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APPENDIX - A

Statement showing entitlement and the rates of accommodation in the High Court Guest House 1 and 2, Guwahati.

Sl. No.	Occupant	Rent
1.	(a) Hon'ble Chief Justice and Sitting Judges of Gauhati High Court with their Lordships' spouses and dependents. (b) Sitting Hon'ble Chief Justices and Judges of Supreme Court of India with their spouses and dependents. (c) Persons declared as <i>Guest of Gauhati High Court</i> by Hon'ble the Chief Justice. (d) Retired Hon'ble Chief Justice and Judges of Gauhati High Court. (e) Spouse and dependants of Retired Chief Justices and Judges of Gauhati High Court. (f) Sitting Judges of other High Courts on private visit with spouses and dependant family members.	No Room Rent
2.	(a) Other family members of Hon'ble the Chief Justice and Hon'ble Judges of Gauhati High Court. (b) Persons allowed by Hon'ble the Chief Justice to stay in Guest House on payment of rent. (c) Retired Chief Justices and Judges of Supreme Court of India and other High Courts with spouses and other family members.	Rs.300/- per room per day for VIP Room And Rs.150/- per room per day for Ordinary Room

By Order,

Sd/- M.K. Bhattacharjee,
REGISTRAR GENERAL

Memo No. HC.XI-08/2013/ 202-219/RC Dated 24.05.2013.

Copy to:-

1. The Secretary General, Supreme Court of India, New Delhi - 110001.
2. The L.R & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.

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3. The Secretary to the Govt. of Nagaland, Department of Justice and Law, Kohima.
4. The Secretary to the Govt. of Mizoram, Law and Judicial Department, Aizawl.
5. The Secretary to the Govt. of Arunachal Pradesh, Law and Judicial Department, Itanagar.
6. The Registrar General, High Court of _____,
7. The Registrar (Vigilance)/ Registrar (Admn.)/ Registrar (Judicial), Gauhati High Court, Guwahati.
8. The Registrar -cum- Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
9. The Registrar, Gauhati High Court, Kohima Bench, Kohima/ Aizawl Bench, Aizawl. *(He is requested to furnish a copy of this Notification to the Hon'ble Judges available at the station.)*
10. The Joint Registrar (_____), Gauhati High Court, Guwahati
11. The Deputy Registrar (_____) Gauhati High Court, Guwahati.
12. The Deputy Registrar (Judl. I) -cum- OSD & PRO, Gauhati High Court, Guwahati.
13. The Deputy Registrar, Gauhati High Court, Itanagar Bench, Naharlagun. *(He is requested to furnish a copy of this Notification to the Hon'ble Judges available at the station.)*
14. The Deputy Director (Printing & Stationery), Assam Govt. Press, Guwahati. *(He is requested to publish the notification in the next issue of the official Gazette and send at least 5 (five) copies to the undersigned after publication.)*
15. The Asstt. Registrar (_____), Gauhati High Court, Guwahati.
16. The Librarian -Cum- Research Officer, Gauhati High Court, Guwahati.
17. The Private Secretary to Hon'ble Mr/Mrs. Justice _____, Gauhati High Court, Guwahati.
18. The Superintendent, _____, Gauhati High Court, Guwahati.
19. The Systems Analyst, Gauhati High Court, Guwahati, for uploading the above notification in the High Court Website.
20. The C.A. to the Registrar General, Gauhati High Court, Guwahati.

u/24/5/13
REGISTRAR GENERAL

24-05-13